

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 130
(IB)-190(PB)/2017

IN THE MATTER OF:

Union Bank Of India

... Petitioners/Applicant

Vs

Era Infra Engineering Limited

... Respondents

SECTION: Under Section 7 of the Insolvency & Bankruptcy Code(CIRP)

Order delivered on 14.03.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. H.C. SURI
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant

: Mr. A. K. Singh, Sr. Adv. Mr. Anish Gupta, Adv.
Mr. Adarsh Tripathi, Adv.

For the Respondent

: Mr. Deepak Prakash, Ms. Divyangna Malik, Adv.
Mr. Abhishek Sharma, Mr. Udit Singh, Adv.

ORDER

CA-255(PB)/2019

Ld. Counsel for the RP states that the reply has already been filed but a copy thereof has not been furnished to the counsel for the applicant. The needful shall be done within two days.

Rejoinder, if any, be filed within one week with a copy in advance to the counsel opposite.

List for arguments on 12.04.2019.

CA-199(PB)/2019

Ld. Counsel for the applicant states that the reply has been received. The registry is directed to place the reply with the file.



Rejoinder, if any, be filed within one week with a copy in advance to the counsel opposite.

List for arguments on 12.04.2019.

All other applications CA-389(PB)/2019, CA-390(PB)/2019 & CA-391(PB)/2019 be listed with the aforesaid applications on 12.04.2019.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(H.C. SURI)
MEMBER (TECHNICAL)

14.03.2019
Ritu Sharma